

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT – IV**

ITEM No.408

IA/850/ND/2022, IA/5752/ND/2021, IA/1131/ND/2021 IN IB/256/ND/2019

**IN THE MATTER OF:**

SH. Dhirendra Nath & Ors.

...

Applicant

Versus

M/s JC World Hospitality Pvt. Ltd.

...

Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 23.09.2022**

**Coram:**

**MR. DHARMINDER SINGH  
HON'BLE MEMBER (JUDICIAL)**

**MR. AJAI DAS MEHROTRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Vaibhav Mahajan, Adv., Ms. Neha Anand,  
Adv., Mr. Nikhil Aswani, Adv. & Mr. Sanya Singh,  
Adv.

For the Respondent

: Mr. Sumant Bharadwaj, Adv., Mr. Mridula Ray  
Bharadwaj, Adv. & Mr. Vipul Rana, Adv.

For the RP

: Mr. Milan Negi, Adv.

For the Authorized Representative : Mr. Kunal Godhwani, Adv.

**ORDER**

Ld. Counsel for the RP submits that the Hon'ble Supreme Court of India in the matter of Amrapali Fincap Limited Versus Manish Gupta & Ors. had stayed the entire proceedings.

Taking into consideration the above said fact, the Ld. Counsel for the RP is directed to place the said order on record within seven days.

Let the matter be fixed for further proceedings on **30.11.2022.**

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

Amit

-Sd-

**DHARMINDER SINGH  
MEMBER (JUDICIAL)**

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